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- (b) the names of States which are involved in the disputes and since when these disputes have been pending;
- (c) what is the view-point of each State in these disputes; and
- (d) what steps have been taken to resolve them?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): (a) to (d) A statement is laid on the Table.

#### Statement

Demands have been made for the redrawal of boundaries between (i) Maharashtra and Karnataka, (ii) Karnataka and Kerala, (iii) Assam and Nagaland and (iv) Punjab. Haryana and Himachal Pradesh.

Dispute relating to boundaries between Maharashtra and Karnataka and Karnataka and Kerala:

After the reorganisation of States in 1956, the erstwhile Bombay Government urged that there should be readjustment of boundary between the States of Bombay and Karnataka. The Karnataka Government claimed certain areas of Kasargod taluk which were included in Kerala State under the States Reorganisation Act, 1956. The State Governments concerned could not reach any agreement to resolve these disputes. Eventually a One-Man Boundary Commission consisting of late Justice Shri Mehr Chand Mahajan was appointed by the Government of India on the 25th October, 1966 to enquire into and make recommendations regarding these boundary disputes. The Commission submitted its report on the 25th August, 1967. The recommendations of the Commission, however, did not evoke the necessary measure of acceptability. Therefore, efforts are in progress to evolve an equitable solution which would command maximum acceptability.

Assam—Nagaland boundary dispute:

This dispute arose after the formation of the State of Nagaland in 1963. The Nagaland Government had laid claim to certain adjoining areas of Assam. Government have appointed an Adviser to ascertain the facts relating to this boundary, the need for adjustment, if any, and to bring about an agreed solution. His recommendations are awaited.

The dispute relating to the boundaries between Punjab, Haryana and Himachal Pradesh:

This dispute arose after the reorganisation of the Punjab in 1966. It relates to claims and counter-claims for readjustment of the existing inter-State Boundaries of Punjab, Haryana and Himachal Pradesh. The Governments decisions were announced in a Press Communique on the 29th January, 1970. The matters relating to these decisions are under consideration in consultation with the concerned State Governments.

## मुखायस्त क्षेत्रों को विजली की सप्ताई

\* 69. श्री गुणानन्द ठाकूर:

श्रीकल्पतायः

श्री जगदीश जोशी:

श्री नागेश्वर प्रसाद शाही :

भी नस्पी सिंहः

क्या क्रजी मंत्री यह बताने की कृपा करेंगे कि :

- (क) तथा केन्द्रीय सरकार ने सिचाई के प्रयोजनों के लिये सूखापस्त क्षेत्रों में निवयों के जल को उपलब्ध कराने हेनु निवयों के तटों पर बिजली की शीझ सप्ताई किये जाने के लिये कीई स्वरित योजना राज्य सरकारों के पास केत्री हैं;
  - (ख) यदि हां, तो उसका ब्योरा क्या है; ग्रीर
- (ग) इस संबंध में 7 नवम्बर, 1973 से 7 प्रक्तूबर, 1974 तक राज्यों में क्या प्रगति हुई है ?

Written Answers

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69. SHRI GUNANAND THAKUR SHRI KALP NATH: JAGDISH JOSHI SHRI NAGESHWAR PRASAD SHAHI: SHRI NATHI SINGH ·

Will the Minister of ENERGY be pleased to:i

- (a) whether the Central Government have forwarded any erash scheme to State Gov ernments for prompt supply of power near the Reva banks in order to make river water available to the drought-affected areas for irrigational purposes;
- (b) if so, what are the details thereof; and
- (c) what progress has been made by the States in this respect from 7th November, 1973 to 7th October, 1974?]

ऊर्जामंकी (श्री कृष्ण चन्द्र पन्त): (क) जी, नहीं।

# (ख) भ्रोंर (ग) प्रशन नहीं उठता।

t[THE MINISTER OF ENERGY (SHRI K. C. PANT): (a) No, Sir.

(b) and (c) Do not arise.]

Illegal coal mining in Hazaribagh Districts

- \*70. SHRI MONORANJAN ROY: Will the Minister of ENERGY be pleased 'o state:
- (a) whether it is a fact that every month about 2.5 lakh tonnes of coal valued at Rs. 1 crore is stolen from the nationalised coal mines in Hazaribagh District of Bihar; and
- (b) if so, what steps are being taken to prevent such thefts?
  - t[ ] English translation.

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SID-DHESHWAR PRASAD): (a) No. Sir.

to Questions

(b) Does not arise.

### Freedom fighters' pension

71, SHRI B. D. BARMAN: SHRI L. MAHAPATRO: DR. Z. A. AHMAD : SHRI BHUPESH GUPTA: SHRI YOGENDRA SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received communication from Shri Ravi any Naravan

Reddy, a former Member of Parliament, a Member of the Freedom Fighters' Pension Advisory Committee, Andhra Pradesh, re garding denial of pension to certain cate gories of freedom fighters; and

(b) if so, what are the details thereof and what action Government have taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b) Statement is placed on the Table of the House.

## Statement

A letter dated 2nd November, 1974 has been received from Shri Ravi Narayan Reddy in which he has referred to the feeling that Andhra Pradesh is not getting its due in the matter of grant of pension to freedom fighters. He has also mentioned that according to his information a large number of applications recommended by the Government of Andhra Pradesh are lying unattended.

2. The latest position about disposal of applications received from freedom fighters of Andhra Pradesh is given below:-

(1) Applications received 12,538

(2) Number of cases sanctioned 4,417

(3) Number of cases rejected 3,668